

Pending

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
XXXXXX

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O.A. No. 395 OF 1990 ~~198~~

DATE OF DECISION 5-6-1991

P.C. Kataria, Petitioner

Mr. G.A. Pandit, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. N.S. Shevde, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*
2. To be referred to the Reporter or not? *Ne*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ne*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ne*

P.C. Kataria,
Probationer Guard,
Western Railway, Baroda
residing at 29 Sreenathji Society,
B/H Railway Station,
Nadiad.

Applicant.

(Advocate: Mr. G.A. Pandit)

Versus.

1. Union of India, notice to be
served through General Manager,
Western Railway, Churchgate,
Bombay.

2. Divisional Railway Manager,
Western Railway,
Pratapnagar, Baroda.

3. Sr. D.O.S.
Western Railway, Baroda.

4. Sr. Personnel Officer,
S.C./S.T. Quota, Roster Point,
Western Railway,
Churchgate, Bombay.

Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No. 395/90

Date: 5-6-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Heard counsel for both the parties.

2. Mr. G.A. Pandit, learned counsel for the applicant states that the main grievance of the applicant regarding his posting has since been redressed and therefore no cause remains for pursuing the grievance in this Original Application. Regarding other grievance he says that the applicant will have liberty to file suitable representation to the concerned authorities which may be liable to be decided according to law and rules.

(4)

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3. In view of the above, the application is allowed to be withdrawn and is dismissed as withdrawn.


(S. Santhana Krishnan)

Judicial Member


(M. M. Singh)

Admn. Member

ttc.